

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 203/TT/2016**

- Subject : Determination of transmission tariff from COD to 31.3.2019 for 400 kV D/C Meja-Allahabad transmission line along with associated bays at Allahabad under Transmission System Associated with Meja TPS in Northern Region.
- Date of Hearing : 17.11.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 19 others
- Parties present : Shri V.P. Rastogi, PGCIL  
S.K. Venkatesan, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri Gaurav Gupta, PSPCL  
Shri Baloni Bacheu, Meja Urja Nigam Private Limited  
Shri Rajeev Srivastava, Advocate, UPPCL

**Record of Proceedings**

Taking into consideration the written request of the learned counsel for BRPL for a short adjournment, the Commission adjourned the matter to 6.12.2016.

2. The Commission directed the petitioner to file the following information, on affidavit by 30.11.2016 with a copy to the respondents:-

- a) Actual COD alongwith certificate and RLDC certificate for successful completion of trial operation;
- b) If there is change in COD, revised forms as per actual COD;



- c) Initial spares and O&M expenses as per 2014 Tariff Regulations;
- d) Supporting documents regarding declaration of commissioning of the asset;
- e) RCE duly signed by Competent Authority;
- f) Documents in support of Interest Rates and/or Repayment Schedules (as per Form-9c) of Proposed Loan and SBI Loan deployed, for the asset. If there is any default in interest payment on loan provide the details;
- g) Form-4A "Statement of Capital Cost" as per books of accounts (accrual Basis and cash basis separately) for the Asset. Amount of capital liabilities in gross block should also be indicated;
- h) Computation of interest during construction (IDC) along for the following periods:
  - (i) From the date of infusion of debt fund up to Scheduled COD as per Regulation 11 (A) (1) of 2014 Tariff Regulation.
  - (ii) From scheduled COD to actual / anticipated COD of the Asset;
- i) Details of incidental expenditure incurred (IEDC) during the period of delay in commissioning of the Asset (i.e. from scheduled COD to actual / anticipated COD) along with the liquidated damages recovered or recoverable, if any.
- j) Form-9 (Details of allocation of corporate loans to various transmission elements) in respect of the asset.

3. The petitioner is also directed to submit editable soft copy (excel format) of information sought in point No. (h) with links by 30.11.2016.

By order of the Commission

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(T. Rout)  
Chief (Law)

